

\$~2 & 3

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 5114/2021 & CM Nos. 15675/2021, 17185/2021, 17186/2021**

SOCIETY FOR TAX ANALYSIS AND RESEARCH Petitioner

Through: Dr. Avinash Poddar with Dr. Gaurav Gupta, Mr. Jaspal Singh Sethi and Mr. Suresh Aggarwal, Advocates.

versus

UNION OF INDIA & ORS.

..... Respondents

Through: Mr. N. Venkatraman, ASGI with Ms. Sonu Bhatnagar, Senior Standing Counsel, Ms. Venus Mehrotra, Ms. Mallika Joshi, Mr. Vaibhav Joshi, Ms. Kanak Grover, Advocate for R-1. Mr. Sunil Aggarwal, Senior Standing Counsel for R-4. Mr. V.K. Singh, Advocate for R-5. Mr. Siddharth and Mr. Amit Kumar Agarwal, Advocates for R-6. Mr. Arvind Datar, and Mr. Zoheb Hossain, Adv., *Amicus Curiae*.

+ **W.P.(C) 5177/2021 & CM APPL. 15892/2021**

ANIL KUMAR GOEL & ORS.

..... Petitioners

Through: Mr. Puneet Aggarwal, Mr. Sanjay Sharma, Ms. Hemlata Rawat, Ms. Purvi Sinha and Mr. Gaurav Gupta, Advocates.

versus

UNION OF INDIA & ORS.

..... Respondents

Through: Mr. N. Venkatraman, ASGI with Ms. Sonu Bhatnagar, Senior Standing Counsel, Ms. Venus Mehrotra, Ms. Mallika Joshi, Mr. Vaibhav Joshi, Ms.

Kanak Grover, Advocate for R-1.
Mr. Abhishek Maratha, Senior
Standing Counsel for R-4.
Mr. Anupam Srivastava, ASC for
GNCTD/R-5.
Mr. Arvind Datar, and Mr. Zoheb
Hossain, Adv., *Amicus Curiae*.

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER

HON'BLE MR. JUSTICE TALWANT SINGH

ORDER

% **01.06.2021**

[Court hearing convened via video-conferencing on account of COVID-19]

1. We have heard learned counsel for the parties, for quite some time. Mr. N. Venkatraman, learned ASG, says that he would want to file a response to the additional affidavit filed on behalf of the petitioner, which, we are told, has been received, only this morning.

1.1 Let the needful be done within the next two weeks. Copies of the affidavit-in-reply will be shared with the counsels for the petitioners, as well as the *amici curiae*.

2. There is another aspect of the matter which has been brought to fore by Mr Venkatraman; this involves incorrect reporting of the proceedings of this Court, held on 25.05.2021.

2.1 Mr. Puneet Aggarwal, who appears on behalf of the petitioners, in W.P.(C) 5177/2021, says that the disconcerting blog, titled "A Summer of Relief for Taxpayers", published on <https://gstlawindia.in>, administered by ALA Legal Advocates & Solicitors [in short "ALA Legal"]; [available at the following URL: <https://gstlawindia.in/a-summer-of-relief-for-taxpayers/>] concerning the proceedings, will be removed, and an unconditional apology will be tendered to the Court as also to Mr. Venkatraman, the learned ASG.

3. Furthermore, Mr. Aggarwal says that the order of this Court dated 25.05.2021, will be uploaded on the aforementioned website/blog. We have also indicated to Mr. Aggarwal that ALA Legal cannot, and ought not, run the website/blog, in respect of the proceedings, which are being prosecuted by it, as there is every likelihood of losing objectivity in the reportage of proceedings; as was the case, in the instant matter.
4. Any slant in the reporting, which is not in line with the orders of the Court, leads to multifarious problems including the embarrassment that counsels appearing in the matter may encounter vis-a-vis their respective principals.
5. List the matter on 22.07.2021.

RAJIV SHAKDHER, J

TALWANT SINGH, J

JUNE 1, 2021/mr

Click here to check corrigendum, if any